

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 80 OF 2020 (SZ)

IN THE MATTER OF:

Suo Motu Applicant(s)

Versus

Union of India & Others Respondent(s)

REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (R3)

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Place: Hyderabad.

Date: 28-09-2024.



COUNSEL FOR RESPONDENT NO. 3

**REPORT DATED 28-09-2024 OF TELANGANA POLLUTION CONTROL BOARD
(R3) IN SUO MOTU OA No. 80 OF 2020 (SZ) BEFORE THE HON'BLE NGT,
SOUTHERN ZONE, CHENNAI.**

It is to submit that, a SUO MOTU Application No. 80 of 2020 was registered based on the letter received from KALUSHYA PARIRAKSHNANA SAMITHI regarding the pollution caused by the respondent Pharmaceutical Companies situated in Yadadri Bhuvanagiri District, State of Telangana & the Pharmaceutical companies are not complying with the pollution laws.

The Hon'ble NGT, Chennai in OA No. 80 of 2020 issued Order dated 12.08.2024 mentioning the below:

"...

2.Though the Respondents No. 8 and 9 had complied with the requirements, the 10th Respondent is yet to comply with the direction of the augmentation of the ETP etc. The TGPCB also states that in view of the non-compliance, they may issue the closure order. If and when the closure order is issued, let that be brought to the knowledge of this Tribunal..."

In this regard, the Board officials have inspected the industry on 20.08.2024 and confirmed that, the industry has not yet augmented the ETP & not complied with Board directions. Accordingly, upon with serving prior notice vide letter dated 24.08.2024 to the appellant industry for attending before Task Force committee, the status of industry was reviewed by the Task Force Committee of TGPCB in its meeting held on 31.08.2024. The representative of the industry Mr. V. Raju, Senior Manager of the appellant industry has attended the meeting & signed the attendance register. After detailed review & discussions, the Committee recommended to issue Closure Order for following reasons: -

- i. The industry has not yet augmented the ETP thereby the industry is not treating the effluents properly which leads to water pollution in the surrounding area.
- ii. The industry has not provided online connectivity system for flow meters installed at ETP so as to connect those to TGPCB server.
- iii. The industry has not provided online connectivity system for cameras installed at ETP so as to connect those to TGPCB server.

In view of in-adequacy of ETP to implement ZLD system & non-compliance with Board directives, the respondent Board issued Closure Order dated 31.08.2024 (**Annexure-I**) in the interest of Public Health & Environment and as per the provisions of Water (Prevention & Control of Pollution) Act 1974 & its amendments, also in view of compliance with Hon'ble NGT, Chennai Order dated 12.08.2024.

Further, it is to submit that M/s. Maruti Cottex Ltd., Choutuppal (V&M), Yadadri Bhuvanagiri District has filed an Appeal No 62 of 2024 before the Hon'ble NGT, Chennai against the closure order dated 31.08.2024 issued by the Telangana Pollution Control Board. The Hon'ble NGT, Chennai has passed the following order dated 17.09.2024 (**Annexure-II**) in Appeal No.62 of 2024: -

".....

5. Even earlier, it was agreed by the Project that they will augment the ETP which was not done by assured and the reason given by them is that they are constrained and also claimed that the production line LTDS, actually does not have any TDS and can be through the ZLD system, if insisted by the Telangana SPCB.

6. In such circumstances, even if the Telangana SPCB wants to inspect, unless the unit is run, it cannot assess the nature of LTDS and HTDS effluents.

7. Therefore, it is appropriate to stay the impugned order dated 31.08.2024 of the Telangana SPCB for a period of 4 (Four) weeks only from today and permit the unit to run the LTDS line only for 4 (Four) weeks from today.

8. As and when the appellant's unit is ready for the same, it can request the Telangana SPCB.

9. Upon such request from the appellant, the Telangana SPCB is directed to inspect and file a report before this Tribunal.

10. Post the matter on 18.10.2024".

As per the directions of the Hon'ble NGT, the Board issued permission to operate the treatment systems for treatment & disposal of LTDS effluents only vide Order dated 21.09.2024 (**Annexure-III**) for a period of 4 (Four) weeks i.e., upto 14.10.2024. Further, the TGSPDCL has been directed to restore the power supply to the industry operate the treatment systems for treatment & disposal of LTDS effluents only for a period of 4 (Four) weeks so that the industry starts its operations and the Board Officials will monitor the industry and submit further report to the Hon'ble Tribunal.

It is to submit that, the Respondent Board will adhere to any directions issued by the Hon'ble NGT.

Place: Nalgonda.

Date: 28-09-2024



**ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
Telangana Pollution Control Board
Regional Office, Nalgonda.**

	TELANGANA POLLUTION CONTROL BOARD PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE, SANATHNAGAR, HYDERABAD - 500 018.	Phone: 040-23887500 Fax: 040-23815631 Website: tspcb.cgg.gov.in
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BY REGD. POST WITH ACK. DUE

AIR (PREVENTION AND CONTROL OF POLLUTION) ACT 1981
(AS AMENDED BY ACT 47 OF 1987)

Order No.NLG-10/TGPCB/TF/HO/2024 - 930

Date:31.08.2024

Sub :	TGPCB - M/s. Maruthi Cottex Ltd., Choutuppal (V) & (M), Yadadri Bhuvanagiri District - Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - Non-compliance of the consent conditions & Board directions - CLOSURE ORDERS - ISSUED - Reg.
Ref :	<ol style="list-style-type: none"> 1. Closure order No.NLG-10/TSPCB/UH-II/2016-697, dt.22.06.2019. 2. Temporary Revocation of Closure order dt.25.07.2019. 3. Extension of Temporary Revocation of Closure orders dt.04.03.2020 & 12.10.2020. 4. OA.No.80 of 2020 filed before the Hon'ble NGT, Southern Zone, Chennai. 5. Extension of Temporary Revocation of Closure orders dt.16.08.2021 6. Revocation of Closure Order No.NLG-10/TSPCB/TF/HO/2016-, Dt:06.01.2022. 7. CFO Order dt.28.09.2022 valid upto 31.12.2027. 8. OA. No.55 of 2022 filed before the Hon'ble NGT, Southern Zone, Chennai by Sri Arige Veeraswamy, S/o. Arige Kistaiah. 9. TSPCB Report dated:01.07.2023 filed before the Hon'ble NGT, Chennai. 10. CPCB, RD-Chennai inspection of the industries during the Sep' 11-13, 2023. 11. Hon'ble NGT orders dt.12.10.2023. 12. Directions Order No.NLG-10/TSPCB/TF/HO/2023-1218, Dt:05.12.2023. 13. Hon'ble NGT, Chennai Order dated 16.07.2024 on OA No. 80 of 2020. 14. Hon'ble NGT, Chennai Order dated 12.08.2024 on OA No. 80 of 2020. 15. Inspection of the industry by the Board Officials on 20.08.2024. 16. Hearing held on 30.08.2024.

* * * * *

1. **WHEREAS**, you are operating the industry located at Choutuppal (V) & (M), Yadadri Bhuvanagiri District and engaged in textile fabric processing with dyeing.
2. **WHEREAS**, vide reference 1st cited, the Board issued Closure Orders to the industry on 22.06.2019 in connection with inspection of the industry by Joint team constituted by Hon'ble NGT, New Delhi in Appeal No.141-170 of 2018 & Non compliance of the Board directions and consent conditions.
3. **WHEREAS**, vide reference 2nd cited, the Board has issued Temporary Revocation of closure orders to your industry dt.25.07.2019 for a period of Three months.
4. **WHEREAS**, vide reference 3rd cited, the Board issued Extension of Temporary Revocation of Closure order dt.04.03.2020 for a period of Six Months and further extended Temporary Revocation of Closure order dt.12.10.2020 for a period of Six Months and also extended Temporary Revocation of Closure order dt.16.08.2021 for a period of Six Months.
5. **WHEREAS**, vide reference 4th cited, A Suo Motu Application No.80 of 2020 before the Hon'ble NGT, Southern Zone, Chennai with a prayer to set aside the approval granted to private respondents, to pass an order similar to the order dated 24.10.2017 in Application No. 69-72 of 2013 (SZ) to stop all further expansion in M/s. Divi's Laboratories Ltd., (Respondent No. 8), to pass orders to assess and pay compensation to farmers, etc for pollution caused by the private respondents.M/s. Maruthi Cottex Ltd, Choutuppal (V) & (M), Yadadri Bhuvanagiri District is the 10th respondent in the above application.
6. **WHEREAS**, vide reference 5th cited, the Board issued Extension of Temporary Revocation of Closure order to the industry on 16.08.2021 for a period of Six Months.
7. **WHEREAS**, vide reference 6th cited, the Board has issued Revocation of Closure Orders to the industry on 06.01.2022.
8. **WHEREAS**, vide reference 7th cited, the industry has obtained CFO of the Board vide order dt:28.09.2022 for fabric processing-1,50,000 Mtrs/day & Printed / dyed synthetic polyester cotton fabric - 1,50,000 Mtrs/day with validity up to 31.12.2027.

9. **WHEREAS**, vide reference 8th cited, Sri Arige Veeraswamy, S/o. Arige Kistaiah, Tangadpalle Village, Choutuppal Mandal, Yadadri Bhuvanagiri District has filed an Original Application No.55 of 2022 before the Hon'ble NGT, Southern Zone, Chennai praying for compensation of Rs. 52,09,150/- or the quantum assessed by the experts, restore agriculture lands & bore wells of the applicant in Survey No.80, 78 and 250 and action against polluting industries.
10. **WHEREAS**, vide reference 9th cited, the Board filed report dated:01.07.2023 before Hon'ble NGT in OA.No.55 of 2022. the Hon'ble NGT heard the matter on 21.08.2023 and issued following order:

"Even on the last date of hearing, we directed the Telangana State Pollution Control Board to upload the report. However, the same has not been done and it is not available with us. 2. The prayer sought for in this application is that the compensation payable by Respondents No.1 and 2 to the applicant and restore the agricultural land and bore well of the applicant in Survey No.80, 78, and 250 for the purpose of cultivation. 3. Let the report be filed in the line of prayer sought for in the Original Application".

11. **WHEREAS**, a similar case pertaining to the above industries was filed before the Hon'ble NGT, Chennai in OA No.80 of 2020 (SZ). The Hon'ble NGT heard the matter on 21.11.2023 and mentioned that the CPCB has given the conclusions and suggestions regarding all the three respondent industries. The respondent industries were directed to give an undertaking with the timeframe before which it could be completed.
12. **WHEREAS**, vide reference 10th cited, as per directions from Hon'ble NGT vide order dated: 29.08.2023 in O.A. No.80 of 2020, a team of officials from CPCB, RD-Chennai has carried out inspection of the industries (3 Nos.) during the September 11 - 13, 2023 and the details pertaining to M/s. Maruthi Cottex Ltd., are as follows:

Conclusion:

- The waste water generated is not segregated as HTDS and LTDS as per the consent condition.
- The analysis report of the samples collected in the ETP & RO indicated that the existing system is not adequate and operated properly to achieve ZLD.
- Analysis report of the boiler emission are within the norms and indicates that air pollution control system are operated properly.
- During the visit, stagnation of water is observed in the dense Juliflora plant growth area inside the premises and the TDS measured is around 2100 to 5700 ppm, which indicates the discharge of effluent.
- The flow meters provide at inlet and outlet of ETP and MEE feed and RO permeate are not connected to TSPCB. In order to verify/ monitor ZLD system additional flow meters are required in all stages of RO permeate & reject, MEE condensate.

Based on the above, the following are suggested for taking action on the unit by TSPCB:

- The unit shall segregate the effluent as LTDS and HTDS as per the consent and provide separately treatment system accordingly.
- The unit shall augment the ETP, RO and MEE system to treat the LTDS and HTDS effluent and ensure adequate capacity of the treatment units.
- The TDS observed in the stagnated water ranges from 2100 to 5700 ppm. The high TDS indicates the discharge of effluent, so the unit shall achieve ZLD and ensure that no untreated/treated/partially treated effluent discharged on land.
- The unit shall provide separate dedicated facility for storage of hazardous waste generated in the unit.
- Juliflora plant growth inside the premises shall be removed and green belt shall be developed. Proper access shall be provided in the green belt area.
- The unit shall provide flow meters for inlet & outlet of LTDS & HTDS treatment plants, UF inlet & outlet, all stages of RO inlet, outlet & permeate, MEE inlet, condensate. These flow meters shall be connected to TSPCB server.
- The unit shall provide cameras around the unit in consultation with TSPCB in order to monitor any discharge of effluent. The cameras shall be connected to TSPCB.

Over all Conclusion pertaining to M/s. Maruthi Cottex Ltd.:

- The ground water (bore well & piezo metric well) analysis report shows that **no impact in the water quality due to operation of these industries** and same is also concluded in the joint committee report of other State Departments of Telangana constituted by District Administration, Yadadri Bhuvanagiri dist. and also in the report of CSIR-NEERI.

b) M/s Maruti Cottex Ltd., is found non-complying w.r.t discharge of effluent on land, non-segregation of effluent, improper operation of ETP, non-connectivity of flow meter etc., so it is suggested TSPCB should take necessary action against the industries for ensuring ZLD.

13. **WHEREAS**, vide reference 11th cited, the Hon'ble NGT vide order dated:12.10.2023 issued following order:

"Since the application is for compensation due to the contamination of the water, the Telangana State Pollution Control Board was directed to file a report.

The Telangana State Pollution Control Board has filed its report, wherein they have quoted the CSIR - NEERI's report and has given its reasons for the presence of chemicals in the water which makes it not suitable for growing paddy.

The applicant also stated that the soil, as of now, is not suitable for growing paddy.

Though the Agricultural Department had recommended that Sugarcane, Sugar beet, Oats, Barley, Wheat, Cotton, Sorghum, all millets, Sunhemp, and Dalincha crops may be grown in that area, the Paddy is not mentioned.

In this context, let the applicant also state whether he was earlier raising paddy crops and that due to the water contamination, he is unable to grow paddy.

Let both the applicant as well as the Telangana State Pollution Control Board assess the damages based on the earlier crop yield prior to the contamination caused by the Pharmaceutical Companies and after the water contamination, which should make it easy for us to assess the damage claimed.

The report of the Telangana State Pollution Control Board has mentioned that the hazardous waste shall be kept stored inside the sheds till the final disposal to TSDF/Cement industries. But, it is silent about how it is stored as of now which may also be a cause of contamination.

The Telangana State Pollution Control Board is also directed to find out whether these industries in that area are connected to the OCEMS system.

14. **WHEREAS**, vide reference 12th cited, the Board issued directions to the industry on 05.12.2023 based on the suggestions made by the Central Pollution Control Board (CPCB) in its report dated: 16.10.2023. (As per directions from Hon'ble NGT vide order dated: 29.08.2023, a team of officials from CPCB, RD-Chennai has carried out inspection of your industry during September 11 - 13, 2023).

15. **WHEREAS**, vide reference 14th cited, as per the hearing held on 12.08.2024, the Hon'ble NGT issued Order dated 12.08.2024 in OA.No.80 of 2020 (SZ). The extract of the Hon'ble NGT order is submitted as below:

1. Pursuant to our last order dated 16.07.2024, the Telangana State Pollution Control Board (TGPCB) has filed a report dated 08.08.2024, in which, they have noted the following observations:-

a) M/s. Divi's Laboratories Pvt. Ltd., (Respondent -8): The industry improved the RO performance by increasing the set pressure of RO membrane, by increasing the auto flushing time duration of membrane and by conducting frequent Clean-In-Place (CIP) & de-scaling activity of RO membrane. Also, the industry has installed flow meters at RO Reject and MEE Inlet at existing ZLD system and at new ZLD system. The flow meters are connected to the TGPCB & CPCB servers.

b) M/s. Srinu Pharmaceuticals Pvt. Ltd, (Respondent - 9): The industry has installed online analyzers in the stack connected to the Boiler for monitoring of PM, SO2 & NO2 and the same are connected to the TGPCB & CPCB servers. The industry has provided PTZ camera at ETP and connected the same to TGPCB & CPCB servers.

c) **M/s. Maruti Cottex Ltd.,** (Respondent-10): The Board vide order dated: 05.12.2023 issued directions for augmentation of ETP, RO and MEE system to treat the LTDS and HTDS effluent. The industry is yet to comply with the direction of augmentation of ETP, RO and MEE system to treat the LTDS and HTDS effluent. The industry is yet to comply the direction. Further, the Respondent industry vide letter dated: 06.08.2024 stated that they will not use any Hazardous chemical that would affect cloth nor environment as they are surrounded by Pharmacy and drug units which use harmful chemicals in their process.

2. Though the Respondents No.8 and 9 had complied with the requirements, the 10th Respondent is yet to comply with the direction of the augmentation of the ETP etc. The TGPCB also states that in view of the non-compliance, they may issue the closure order. If and when the closure order is issued, let that be brought to the knowledge of this Tribunal.
 3. Post the matter on 02.09.2024. "
16. **WHEREAS**, vide reference 15th cited, the RO-Nalgonda Officials inspected the industry on 20.08.2024 and submitted a report dt:21.08.2024 to the Board Office. The following non-compliances were observed and also submitted the NGT Order dt:12.08.2024:-
1. The industry has not yet augmented the ETP.
 2. The industry has provided flow meters for LTDS & HTDS treatment plants, UF inlet & outlet, all stages of RO inlet, outlet & permeate, MEE inlet, condensate, but, the same are not connected to the TGPCB server.
 3. They provided cameras at ETP area, Boiler area, production area and main gate area. However, cameras are not connected to the TGPCB server.
 4. Hon'ble NGT directions dated:12.08.2024 in which Though the Respondents No.8 and 9 had complied with the requirements, the 10th Respondent i.e. M/s. Maruthi Cottex Ltd., is yet to comply with the direction of the augmentation of the ETP etc. The TGPCB also states that in view of the non-compliance, they may issue the closure order. If and when the closure order is issued, let that be brought to the knowledge of this Tribunal.
17. **WHEREAS**, vide reference 16th cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 30.08.2024. The industry representative and the RO-Nalgonda Officials have attended the meeting. The details are as follows:
- I. The Committee noted the following non-compliances:
 1. The industry has not yet augmented the ETP.
 2. The industry has provided flow meters for LTDS & HTDS treatment plants, UF inlet & outlet, all stages of RO inlet, outlet & permeate, MEE inlet, condensate, but, the industry has not provided Online Connectivity System for flow meters to connected to the TGPCB server.
 3. They provided cameras at ETP area, Boiler area, production area and main gate area. However, but, the industry has not provided Online Connectivity System for cameras to connected to the TGPCB server.
 4. Hon'ble NGT directions dated:12.08.2024 in which Though the Respondents No.8 and 9 had complied with the requirements, the 10th Respondent i.e. M/s. Maruthi Cottex Ltd., is yet to comply with the direction of the augmentation of the ETP etc. The TGPCB also states that in view of the non-compliance, they may issue the closure order. If and when the closure order is issued, let that be brought to the knowledge of this Tribunal.
 - II. The industry representative informed that, in the year 2021, their one of the owner was expired due to Corona and facing financial problems. They started ETP upgradation work and civil works are completed. They requested six months time to complete the ETP. Presently, they are sending the effluents to CETP once in a month. They have not provided Online Connectivity Systems for flow meters and cameras due to financial problems.
 - III. The RO-Nalgonda informed that, the industry has not started the work of ETP augmentation.
- After detailed discussions, the Committee recommended to issue Closure Order to the industry for certain reasons.
18. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Closure Orders to your industry for the following reasons:**
1. The industry has not yet augmented the ETP thereby the industry is not treating the effluents properly which leads to smell nuisance in the surrounding environment.
 2. They provided cameras at Boiler area & production area and main gate area. However, the industry has not provided Online Connectivity System for cameras to connected to the TGPCB server.

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3. Hon'ble NGT directions dated:12.08.2024 in which the 10th Respondent i.e. M/s. Maruthi Cottex Ltd., is yet to comply with the direction of the augmentation of the ETP etc. The TGPCB also states that in view of the non-compliance, they may issue the closure order. If and when the closure order is issued, let that be brought to the knowledge of this Tribunal.

19. In view of the above, after careful consideration of material facts of the case, the Board is of the firm opinion that the industry is not complying with the consent conditions and Board directions and causing water & air pollution in the surrounding area.. Under the Powers vested with the Telangana Pollution Control Board under Section 31 (A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) and for the reasons stated above, the **Board hereby issues closure orders to the industry** in the interest of protecting public health and environment.
20. You are directed to take note that the TSSPDCL has been ordered to disconnect the Power Supply to your industry with immediate effect. If you continue to operate your industry even after receipt of this orders, you may be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of Air (Prevention and Control of Pollution) Act, 1981 (as amended by Act 47 of 1987), the punishment for which includes imprisonment for a term which shall not be less than one year and six months which may extend to six years and with fine.

Sd/-
MEMBER SECRETARY

To
M/s. Maruthi Cottex Ltd.,
Choutuppal (V) & (M),
Yadadri Bhuvanagiri District.

Copy to:

1. The Superintending Engineer (Operations), TGSPDCL, Yadadri Bhuvanagiri District for favour of information.
2. The JCEE, ZO, RC Puram for information and necessary action.
3. The EE, RO-Nalgonda for information and necessary action. **The RO is directed to inspect the industry and report compliance within 24 hrs. The RO is also directed to record the meter reading of T.G. Trans Co. power supply at the time of power disconnection.**
4. Concerned file.

T. C. F. B. O.
D. Dasanna
Senior Environmental Engineer
(Task Force, UH-IV)

Recd
W. S. S. S.
03/09/2024
9912348708.





9

TELANGANA POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 040-23887500
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Website: tspcb.cgg.gov.in

BY REGD. POST WITH ACK. DUE

WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974
(AS AMENDED BY ACT 53 OF 1988)

Order No.NLG-10/TGPCB/TF/HO/2024 - 929'

Date:31.08.2024

Sub :	TGPCB - M/s. Maruthi Cottex Ltd., Choutuppal (V) & (M), Yadadri Bhuvanagiri District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - Non-compliance of the consent conditions & Board directions - CLOSURE ORDERS - ISSUED - Reg.
Ref :	<ol style="list-style-type: none">1. Closure order No.NLG-10/TSPCB/UH-II/2016-697, dt.22.06.2019.2. Temporary Revocation of Closure order dt.25.07.2019.3. Extension of Temporary Revocation of Closure orders dt.04.03.2020 & 12.10.2020.4. OA.No.80 of 2020 filed before the Hon'ble NGT, Southern Zone, Chennai.5. Extension of Temporary Revocation of Closure orders dt.16.08.20216. Revocation of Closure Order No.NLG-10/TSPCB/TF/HO/2016-, Dt:06.01.2022.7. CFO Order dt.28.09.2022 valid upto 31.12.2027.8. OA. No.55 of 2022 filed before the Hon'ble NGT, Southern Zone, Chennai by Sri Arige Veeraswamy, S/o. Arige Kistaiah.9. TSPCB Report dated:01.07.2023 filed before the Hon'ble NGT, Chennai.10. CPCB, RD-Chennai inspection of the industries during the Sep' 11-13, 2023.11. Hon'ble NGT orders dt.12.10.2023.12. Directions Order No.NLG-10/TSPCB/TF/HO/2023-1218, Dt:05.12.2023.13. Hon'ble NGT, Chennai Order dated 16.07.2024 on OA No. 80 of 2020.14. Hon'ble NGT, Chennai Order dated 12.08.2024 on OA No. 80 of 2020.15. Inspection of the industry by the Board Officials on 20.08.2024.16. Hearing held on 30.08.2024.

* * * * *

1. **WHEREAS**, you are operating the industry located at Choutuppal (V) & (M), Yadadri Bhuvanagiri District and engaged in textile fabric processing with dyeing.
2. **WHEREAS**, vide reference 1st cited, the Board issued Closure Orders to the industry on 22.06.2019 in connection with inspection of the industry by Joint team constituted by Hon'ble NGT, New Delhi in Appeal No.141-170 of 2018 & Non compliance of the Board directions and consent conditions.
3. **WHEREAS**, vide reference 2nd cited, the Board has issued Temporary Revocation of closure orders to your industry dt.25.07.2019 for a period of Three months.
4. **WHEREAS**, vide reference 3rd cited, the Board issued Extension of Temporary Revocation of Closure order dt.04.03.2020 for a period of Six Months and further extended Temporary Revocation of Closure order dt.12.10.2020 for a period of Six Months and also extended Temporary Revocation of Closure order dt.16.08.2021 for a period of Six Months.
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6. **WHEREAS**, vide reference 5th cited, the Board issued Extension of Temporary Revocation of Closure order to the industry on 16.08.2021 for a period of Six Months.
7. **WHEREAS**, vide reference 6th cited, the Board has issued Revocation of Closure Orders to the industry on 06.01.2022.
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"Even on the last date of hearing, we directed the Telangana State Pollution Control Board to upload the report. However, the same has not been done and it is not available with us. 2. The prayer sought for in this application is that the compensation payable by Respondents No.1 and 2 to the applicant and restore the agricultural land and bore well of the applicant in Survey No.80, 78, and 250 for the purpose of cultivation. 3. Let the report be filed in the line of prayer sought for in the Original Application".

11. **WHEREAS**, a similar case pertaining to the above industries was filed before the Hon'ble NGT, Chennai in OA No.80 of 2020 (SZ). The Hon'ble NGT heard the matter on 21.11.2023 and mentioned that the CPCB has given the conclusions and suggestions regarding all the three respondent industries. The respondent industries were directed to give an undertaking with the timeframe before which it could be completed.
12. **WHEREAS**, vide reference 10th cited, as per directions from Hon'ble NGT vide order dated: 29.08.2023 in O.A. No.80 of 2020, a team of officials from CPCB, RD-Chennai has carried out inspection of the industries (3 Nos.) during the September 11 - 13, 2023 and the details pertaining to M/s. Maruthi Cottex Ltd., are as follows:

Conclusion:

- The waste water generated is not segregated as HTDS and LTDS as per the consent condition.
- The analysis report of the samples collected in the ETP & RO indicated that the existing system is not adequate and operated properly to achieve ZLD.
- Analysis report of the boiler emission are within the norms and indicates that air pollution control system are operated properly.
- During the visit, stagnation of water is observed in the dense Juliflora plant growth area inside the premises and the TDS measured is around 2100 to 5700 ppm, which indicates the discharge of effluent.
- The flow meters provide at inlet and outlet of ETP and MEE feed and RO permeate are not connected to TSPCB. In order to verify/ monitor ZLD system additional flow meters are required in all stages of RO permeate & reject, MEE condensate.

Based on the above, the following are suggested for taking action on the unit by TSPCB:

- The unit shall segregate the effluent as LTDS and HTDS as per the consent and provide separately treatment system accordingly.
- The unit shall augment the ETP, RO and MEE system to treat the LTDS and HTDS effluent and ensure adequate capacity of the treatment units.
- The TDS observed in the stagnated water ranges from 2100 to 5700 ppm. The high TDS indicates the discharge of effluent, so the unit shall achieve ZLD and ensure that no untreated/treated/partially treated effluent discharged on land.
- The unit shall provide separate dedicated facility for storage of hazardous waste generated in the unit.
- Juliflora plant growth inside the premises shall be removed and green belt shall be developed. Proper access shall be provided in the green belt area.
- The unit shall provide flow meters for inlet & outlet of LTDS & HTDS treatment plants, UF inlet & outlet, all stages of RO inlet, outlet & permeate, MEE inlet, condensate. These flow meters shall be connected to TSPCB server.
- The unit shall provide cameras around the unit in consultation with TSPCB in order to monitor any discharge of effluent. The cameras shall be connected to TSPCB.

Over all Conclusion pertaining to M/s. Maruthi Cottex Ltd.:

- The ground water (bore well & piezo metric well) analysis report shows that **no impact in the water quality due to operation of these industries** and same is also concluded in the joint committee report of other State Departments of Telangana constituted by District Administration, Yadadri Bhuvanagiri dist. and also in the report of CSIR-NEERI.

- b) M/s Maruti Cottex Ltd., is found non-complying w.r.t discharge of effluent on land, non-segregation of effluent, improper operation of ETP, non-connectivity of flow meter etc., so it is suggested TSPCB should take necessary action against the industries for ensuring ZLD.

13. **WHEREAS**, vide reference 11th cited, the Hon'ble NGT vide order dated:12.10.2023 issued following order:

"Since the application is for compensation due to the contamination of the water, the Telangana State Pollution Control Board was directed to file a report.

The Telangana State Pollution Control Board has filed its report, wherein they have quoted the CSIR - NEERI's report and has given its reasons for the presence of chemicals in the water which makes it not suitable for growing paddy.

The applicant also stated that the soil, as of now, is not suitable for growing paddy.

Though the Agricultural Department had recommended that Sugarcane, Sugar beet, Oats, Barley, Wheat, Cotton, Sorghum, all millets, Sunhemp, and Dalincha crops may be grown in that area, the Paddy is not mentioned.

In this context, let the applicant also state whether he was earlier raising paddy crops and that due to the water contamination, he is unable to grow paddy.

Let both the applicant as well as the Telangana State Pollution Control Board assess the damages based on the earlier crop yield prior to the contamination caused by the Pharmaceutical Companies and after the water contamination, which should make it easy for us to assess the damage claimed.

The report of the Telangana State Pollution Control Board has mentioned that the hazardous waste shall be kept stored inside the sheds till the final disposal to TSDF/Cement industries. But, it is silent about how it is stored as of now which may also be a cause of contamination.

The Telangana State Pollution Control Board is also directed to find out whether these industries in that area are connected to the OCEMS system.

14. **WHEREAS**, vide reference 12th cited, the Board issued directions to the industry on 05.12.2023 based on the suggestions made by the Central Pollution Control Board (CPCB) in its report dated: 16.10.2023. (As per directions from Hon'ble NGT vide order dated: 29.08.2023, a team of officials from CPCB, RD-Chennai has carried out inspection of your industry during September 11 - 13, 2023).
15. **WHEREAS**, vide reference 14th cited, As per the hearing held on 12.08.2024, the Hon'ble NGT issued Order dated 12.08.2024 in OA.No.80 of 2020 (SZ). The extract of the Hon'ble NGT order is submitted as below:

1. Pursuant to our last order dated 16.07.2024, the Telangana State Pollution Control Board (TGPCB) has filed a report dated 08.08.2024, in which, they have noted the following observations:-
 - a) M/s. Divi's Laboratories Pvt. Ltd., (Respondent -8): The industry improved the RO performance by increasing the set pressure of RO membrane, by increasing the auto flushing time duration of membrane and by conducting frequent Clean-In-Place (CIP) & de-scaling activity of RO membrane. Also, the industry has installed flow meters at RO Reject and MEE Inlet at existing ZLD system and at new ZLD system. The flow meters are connected to the TGPCB & CPCB servers.
 - b) M/s. Srini Pharmaceuticals Pvt. Ltd, (Respondent - 9): The industry has installed online analyzers in the stack connected to the Boiler for monitoring of PM, SO2 & NO2 and the same are connected to the TGPCB & CPCB servers. The industry has provided PTZ camera at ETP and connected the same to TGPCB & CPCB servers.
 - c) **M/s. Maruti Cottex Ltd.**, (Respondent-10): The Board vide order dated: 05.12.2023 issued directions for augmentation of ETP, RO and MEE system to treat the LTDS and HTDS effluent. The industry is yet to comply with the direction of augmentation of ETP, RO and MEE system to treat the LTDS and HTDS effluent. The industry is yet to comply the direction. Further, the Respondent industry vide letter dated: 06.08.2024 stated that they will not use any Hazardous chemical that would affect cloth nor environment as they are surrounded by Pharmacy and drug units which use harmful chemicals in their process.

2. Though the Respondents No.8 and 9 had complied with the requirements, the 10th Respondent is yet to comply with the direction of the augmentation of the ETP etc. The TGPCB also states that in view of the non-compliance, they may issue the closure order. If and when the closure order is issued, let that be brought to the knowledge of this Tribunal.

3. Post the matter on 02.09.2024. "

16. **WHEREAS**, vide reference 15th cited, the RO-Nalgonda Officials inspected the industry on 20.08.2024 and submitted a report dt:21.08.2024 to the Board Office. The following non-compliances were observed and also submitted the NGT Order dt:12.08.2024:-

1. The industry has not yet augmented the ETP.
2. The industry has provided flow meters for LTDS & HTDS treatment plants, UF inlet & outlet, all stages of RO inlet, outlet & permeate, MEE inlet, condensate, but, the same are not connected to the TGPCB server.
3. They provided cameras at ETP area, Boiler area, production area and main gate area. However, cameras are not connected to the TGPCB server.
4. Hon'ble NGT directions dated:12.08.2024 in which Though the Respondents No.8 and 9 had complied with the requirements, the 10th Respondent i.e. M/s. Maruthi Cottex Ltd., is yet to comply with the direction of the augmentation of the ETP etc. The TGPCB also states that in view of the non-compliance, they may issue the closure order. If and when the closure order is issued, let that be brought to the knowledge of this Tribunal.

17. **WHEREAS**, vide reference 16th cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 30.08.2024. The industry representative and the RO-Nalgonda Officials have attended the meeting. The details are as follows:

I. The Committee noted the following non-compliances:

1. The industry has not yet augmented the ETP.
2. The industry has provided flow meters for LTDS & HTDS treatment plants, UF inlet & outlet, all stages of RO inlet, outlet & permeate, MEE inlet, condensate, but, the industry has not provided Online Connectivity System for flow meters to connected to the TGPCB server.
3. They provided cameras at ETP area, Boiler area, production area and main gate area. However, the industry has not provided Online Connectivity System for cameras to connected to the TGPCB server.
4. Hon'ble NGT directions dated:12.08.2024 in which Though the Respondents No.8 and 9 had complied with the requirements, the 10th Respondent i.e. M/s. Maruthi Cottex Ltd., is yet to comply with the direction of the augmentation of the ETP etc. The TGPCB also states that in view of the non-compliance, they may issue the closure order. If and when the closure order is issued, let that be brought to the knowledge of this Tribunal.

II. The industry representative informed that, in the year 2021, their one of the owner was expired due to Corona and facing financial problems. They started ETP up-gradation work and civil works are completed. They requested six months time to complete the ETP. Presently, they are sending the effluents to CETP once in a month. They have not provided Online Connectivity Systems for flow meters and cameras due to financial problems.

III. The RO-Nalgonda informed that, the industry has not started the work of ETP augmentation.

After detailed discussions, the Committee recommended to issue Closure Order to the industry for certain reasons.

18. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Closure Orders to your industry for the following reasons:**

1. The industry has not yet augmented the ETP thereby the industry is not treating the effluents properly which leads to water pollution in the surrounding environment.

- 2. The industry has provided flow meters for LTDS & HTDS treatment plants, UF inlet & outlet, all stages of RO inlet, outlet & permeate, MEE inlet, condensate, but, the industry has not provided Online Connectivity System for flow meters to connected to the TGPCB server.
- 3. They provided cameras at ETP area, Boiler area, production area and main gate area. However, the industry has not provided Online Connectivity System for cameras to connected to the TGPCB server.
- 4. Hon'ble NGT directions dated:12.08.2024 in which the 10th Respondent i.e. M/s. Maruthi Cottex Ltd., is yet to comply with the direction of the augmentation of the ETP etc. The TGPCB also states that in view of the non-compliance, they may issue the closure order. If and when the closure order is issued, let that be brought to the knowledge of this Tribunal.

19. In view of the above, after careful consideration of material facts of the case, the Board is of the firm opinion that, the industry is not complying with the consent conditions and Board directions and causing water & air pollution in the surrounding area. Under the Powers vested with the T.S. Pollution Control Board under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) and for the reasons stated above, the **Board hereby issues closure orders to the industry** in the interest of protecting Public Health and Environment.

20. You are directed to take note that the TGSPDCL has been ordered to disconnect the Power Supply to your industry with immediate effect. If you continue to operate your industry even after receipt of this orders, you may be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988), the punishment for which includes imprisonment for a term which shall not be less than one year and six months which may extend to six years and with fine.

Sd/-
MEMBER SECRETARY

To
M/s. Maruthi Cottex Ltd.,
Choutuppal (V) & (M),
Yadadri Bhuvanagiri District.

Copy to:

- 1. The Superintending Engineer (Operations), TGSPDCL, Yadadri Bhuvanagiri District for favour of information.
- 2. The JCEE, ZO, RC Puram for information and necessary action.
- 3. The EE, RO-Nalgonda for information and necessary action. **The RO is directed to inspect the industry and report compliance within 24 hrs. The RO is also directed to record the meter reading of T.G. Trans Co. power supply at the time of power disconnection.**
- 4. Concerned file.

// T. C. F. B. O //

Prasanna

Senior Environmental Engineer
(Task Force, UH-IV)

Recd



03/09/2024

9912348708





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TELANGANA POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No.NLG-10/TGPCB/TF/HO/2024- 921

Dt:31.08.2024

Sub : TGPCB - **M/s. Maruthi Cottex Ltd., Choutuppal (V) & (M), Yadadri Bhuvanagiri District** - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) & Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987)- Closure Orders issued - **Disconnection of Power Supply Orders - Issued** - Reg.

Ref : Order No.NLG-10/TGPCB/TF/HO/2024, Dated:31.08.2024.

The Telangana Pollution Control Board has issued Closure Orders to **M/s. Maruthi Cottex Ltd., Choutuppal (V) & (M), Yadadri Bhuvanagiri District** for not complying with Board directions and Consent conditions, thereby causing water & air pollution in the area under Section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) and under section 31(A) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987). A copy of the Closure Order is herewith enclosed.

In view of the above, as per the powers vested under Section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) and under section 31(A) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987), the Telangana Southern Power Distribution Company Ltd. is hereby directed **to disconnect the power supply to M/s. Maruthi Cottex Ltd., Choutuppal (V) & (M), Yadadri Bhuvanagiri District.**

You are requested to carry out the orders of the Board and report compliance within 48 hours.

Sd/-
MEMBER SECRETARY

To
The Superintending Engineer (Operations),
Telangana Southern Power Distribution Company Ltd.,
Yadadri Bhuvanagiri District.

Copy to :

1. The Managing Chairman & Director, Telangana Southern Power Distribution Company, Near Secretariat, Hyderabad for information and necessary action.
2. The JCEE, ZO-RC Puram for information and necessary action.
3. The EE, RO-Nalgonda for information and directed to ensure that power supply is disconnected to the above industry and report compliance of the orders within 48 hours.
4. Concerned File.



// T. C. F. B. O //

P. S. Prasad
Senior Environmental Engineer
(Task Force, UH-IV)



Item No.4:-**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

**Appeal No.62 of 2024 (SZ) &
I.A. No.112 of 2024 (SZ)****IN THE MATTER OF:**

Maruthi Cottex Limited,
Rep. by its Managing Director,
Telangana.

...Appellant

VERSUS

Telangana State Pollution Control Board
Rep. by its Member Secretary,
Hyderabad - 500 018.

...Respondent



Date of hearing: 17.09.2024.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Appellant (s): M/s. Ambili Menon, K.N. Shanthi,
Priyadharshini. S and Rajeshwari.

For Respondent(s): Ms. C.P. Kavitha Renjini represented
Mr. T. Sai Krishnan.

ORDER

1. This is an appeal directed against the impugned order dated 31.08.2024 passed by the Telangana State Pollution Control Board vide Order No.NLG-10/TGPCB/TF/HO/2024-929, directing closure of the appellant's unit.

2. Admittedly, the Project Proponent/Appellant has generates trade effluents of High Total Dissolved Solids (HTDS) of 800 KLD, for which, at the point of disposal, the Zero Liquid Discharge (ZLD) system is already in existence.

3. The Telangana State Pollution Control Board has specifically stated that the industry shall segregate the effluents into Low Total Dissolved Solids (LTDS) and HTDS streams. The LTDS effluents (313.5 KLD), after treatment in ETP, shall be recycled for washing of fabric, bleaching, scouring, etc. The HTDS effluents (800 KLD), after treatment in ETP, shall be routed through the Reverse Osmosis (RO) System. The RO permeate shall be recycled back into the process, cooling tower makeup etc. and the RO rejects are evaporated in Multi Effect Evaporator (MEE) followed by Agitated Thin Film Dryer (ATFD) and the MEE condensate is reused for boiler feed. The ETP sludge and AFTD salts are disposed of in TSDF.

4. Now, by virtue of the impugned order dated 31.08.2024, the appellant's factory is closed. The representative of the company, who is present along with the learned counsel, would state that whenever they are running the HTDS process, the LTDS process cannot be run and vice versa.

5. Even earlier, it was agreed by the Project Proponent that they will augment the ETP which was not done by them as assured and the reason given by them is that they are financially constrained and also claimed that the production line discharging LTDS, actually does not have any TDS and can be discharged through the ZLD system, if insisted by the Telangana SPCB.

6. In such circumstances, even if the Telangana SPCB wants to inspect, unless the unit is run, it cannot assess the nature of LTDS and HTDS effluents.

7. Therefore, it is appropriate to stay the impugned order dated 31.08.2024 of the Telangana SPCB for a period of 4 (Four) weeks only from today and permit the unit to run the LTDS line only for 4 (Four) weeks from today.

8. As and when the appellant's unit is ready for the same, it can request the Telangana SPCB.

9. Upon such request from the appellant, the Telangana SPCB is directed to inspect and file a report before this Tribunal.

10. Post the matter on 18.10.2024.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

Appeal No.62/2024 (SZ)
I.A. No.112/2024 (SZ)
17th September, 2024. Mn.



TELANGANA POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 040-23887500
Fax: 040-23815631
Website: tspcb.cgg.gov.in

BY REGD. POST WITH ACK. DUE

Annexure - II

WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974
(AS AMENDED BY ACT 53 OF 1988)

Order No.NLG-10/TGPCB/TF/HO/2024-1144(B)

Date:21.09.2024

Sub : TGPCB - M/s. Maruthi Cottex Ltd., Choutuppal (V) & (M), Yadadri Bhuvanagiri District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act-53 of 1988) - Order dated 17.09.2024 of Hon'ble NGT, Chennai in Appeal No:62 of 2024 - **SUSPENSION OF CLOSURE ORDERS FOR FOUR WEEKS I.E. FROM 17.09.2024 TO 14.10.2024 AND PERMISSION TO OPERATE TREATMENT SYSTEM FOR TREATMENT AND DISPOSAL OF LTDS EFFLUENTS ONLY - ISSUED** - Reg.

TGPCB
Despatch No.
21 SEP 2024
Ref.
Signature: SA

1. OA.No.80 of 2020 filed before the Hon'ble NGT, Southern Zone, Chennai.
2. OA.No.55 of 2022 filed before the Hon'ble NGT, Southern Zone, Chennai.
3. CFO Order dt.28.09.2022 valid up to 31.12.2027.
4. Hon'ble NGT, Chennai Order dated 16.07.2024 on OA No. 80 of 2020.
5. Hon'ble NGT, Chennai Order dated 12.08.2024 on OA No. 80 of 2020.
6. Closure Order No.NLG-10/TGPCB/TF/HO/2024- dated 31.08.2024
7. Order dated 17.09.2024 of Hon'ble NGT, Chennai in Appeal No.62 of 2024.

* * * * *

1. **WHEREAS**, you are operating the industry located at Choutuppal (V) & (M), Yadadri Bhuvanagiri District and engaged in textile fabric processing with dyeing.
2. **WHEREAS**, vide reference 1st cited, Kalushya Parirakshana Samithi has filed an Original Application No.80 of 2020 before the Hon'ble NGT, Southern Zone, Chennai.
3. **WHEREAS**, vide reference 2nd cited, Sri Arige Veeraswamy, S/o. Arige Kistaiah, Tangadpalle Village, Choutuppal Mandal, Yadadri Bhuvanagiri District has filed an Original Application No.55 of 2022 before the Hon'ble NGT, Southern Zone, Chennai praying for compensation of Rs. 52,09,150/- or the quantum assessed by the experts, restore agriculture lands & bore wells of the applicant in Survey No.80, 78 and 250 and action against polluting industries.
4. **WHEREAS**, vide reference 3rd cited, the industry has obtained CFO of the Board vide order dt:28.09.2022 for fabric processing-1,50,000 Mtrs/day & Printed / dyed synthetic polyester cotton fabric - 1,50,000 Mtrs/day with validity up to 31.12.2027.
5. **WHEREAS**, vide reference 5th cited, as per the hearing held on 12.08.2024, the Hon'ble NGT issued Order dated 12.08.2024 in OA.No.80 of 2020 (SZ). The extract of the Hon'ble NGT order is submitted as below:

1. Pursuant to our last order dated 16.07.2024, the Telangana State Pollution Control Board (TGPCB) has filed a report dated 08.08.2024, in which, they have noted the following observations:-

- a) M/s. Divi's Laboratories Pvt. Ltd., (Respondent -8): The industry improved the RO performance by increasing the set pressure of RO membrane, by increasing the auto flushing time duration of membrane and by conducting frequent Clean-In-Place (CIP) & de-scaling activity of RO membrane. Also, the industry has installed flow meters at RO Reject and MEE Inlet at existing ZLD system and at new ZLD system. The flow meters are connected to the TGPCB & CPCB servers.
- b) M/s. Srini Pharmaceuticals Pvt. Ltd, (Respondent - 9): The industry has installed online analyzers in the stack connected to the Boiler for monitoring of PM, SO₂ & NO₂ and the same are connected to the TGPCB & CPCB servers. The industry has provided PTZ camera at ETP and connected the same to TGPCB & CPCB servers.

- c) **M/s. Maruti Cottex Ltd.,** (Respondent-10): The Board vide order dated: 05.12.2023 issued directions for augmentation of ETP, RO and MEE system to treat the LTDS and HTDS effluent. The industry is yet to comply with the direction of augmentation of ETP, RO and MEE system to treat the LTDS and HTDS effluent. The industry is yet to comply the direction. Further, the Respondent industry vide letter dated: 06.08.2024 stated that they will not use any Hazardous chemical that would affect cloth nor environment as they are surrounded by Pharmacy and drug units which use harmful chemicals in their process.
2. Though the Respondents No.8 and 9 had complied with the requirements, the 10th Respondent is yet to comply with the direction of the augmentation of the ETP etc. The TGPCB also states that in view of the non-compliance, they may issue the closure order. If and when the closure order is issued, let that be brought to the knowledge of this Tribunal.
6. **WHEREAS,** vide reference 6th cited, the Board issued closure orders to the industry on 31.08.2024 for certain non-compliances and as per Hon'ble NGT order dated 12.08.2024 in OA No.80 of 2020 (SZ).
7. **WHEREAS,** vide reference 7th cited, the Hon'ble NGT, Chennai has passed the following order dated 17.09.2024 in appeal No.62 of 2024:
1. This is an appeal directed against the impugned order dated 31.08.2024 passed by the Telangana State Pollution Control Board vide Order No.NLG-10/TGPCB/TF/HO/2024-929, directing closure of the appellant's unit.
 2. Admittedly, the Project Proponent/Appellant has generates trade effluents of High Total Dissolved Solids (HTDS) of 800 KLD, for which, at the point of disposal, the Zero Liquid Discharge (ZLD) system is already in existence.
 3. The Telangana State Pollution Control Board has specifically stated that the industry shall segregate the effluents into Low Total Dissolved Solids (LTDS) and HTDS streams. The LTDS effluents (313.5 KLD), after treatment in ETP, shall be recycled for washing of fabric, bleaching, scouring, etc. The HTDS effluents (800 KLD), after treatment in ETP, shall be routed through the Reverse Osmosis (RO) System. The RO permeate shall be recycled back into the process, cooling tower makeup etc. and the RO rejects are evaporated in Multi Effect Evaporator (MEE) followed by Agitated Thin Film Dryer (ATFD) and the MEE condensate is reused for boiler feed. The ETP sludge and ATFD salts are disposed of in TSDF.
 4. Now, by virtue of the impugned order dated 31.08.2024, the appellant's factory is closed. The representative of the company, who is present along with the learned counsel, would state that whenever they are running the HTDS process, the LTDS process cannot be run and vice versa.
 5. Even earlier, it was agreed by the Project Proponent that they will augment the ETP which was not done by them as assured and the reason given by them is that they are financially constrained and also claimed that the production line discharging LTDS, actually does not have any TDS and can be discharged through the ZLD system, if insisted by the Telangana SPCB.
 6. In such circumstances, even if the Telangana SPCB wants to inspect, unless the unit is run, it cannot assess the nature of LTDS and HTDS effluents.
 7. Therefore, it is appropriate to stay the impugned order dated 31.08.2024 of the Telangana SPCB for a period of 4 (Four) weeks only from today and permit the unit to run the LTDS line only for 4 (Four) weeks from today.
 8. As and when the appellant's unit is ready for the same, it can request the Telangana SPCB.

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9. Upon such request from the appellant, the Telangana SPCB is directed to inspect and file a report before this Tribunal".

10. Post the matter on 18.10.2024.

8. **WHEREAS**, after careful consideration of the facts and order dated:17.09.2024 of the Hon'ble NGT, Chennai in appeal No.62 of 2024, **the Board hereby issues the permission to the industry to operate the treatment systems for treatment & disposal of LTDS effluents only for 4 (Four) weeks from 17.09.2024, i.e. upto 14.10.2024.**
9. **WHEREAS**, the TGSPDCL., Ltd., has been directed to restore the power supply to operate the treatment systems for treatment & disposal of LTDS effluents only for 4 (Four) weeks from 17.09.2024, i.e. upto 14.10.2024 to your industry.
10. These directions are issued under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988).
11. You are hereby directed to note that, should you misuse these orders to operate the industry violating any of the conditions mentioned above, your unit will be closed under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988), the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

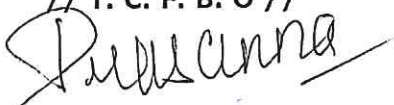
Sd/-
MEMBER SECRETARY

To
M/s. Maruthi Cottex Ltd.,
Choutuppal (V) & (M),
Yadadri Bhuvanagiri District.

Copy to:

1. The Superintending Engineer (Operations), TGSPDCL, Yadadri Bhuvanagiri District for favour of information.
2. The JCEE, ZO, RC Puram for information and necessary action.
3. The EE, RO-Nalgonda for information and necessary action. **The RO is instructed to inspect the industry as per the Hon'ble NGT order dated 17.09.2024 and submit a detailed report to the Legal Cell as instructed vide letter dated 20.09.2024. The report shall include the treatment details & its adequacy for treatment & disposal of effluents generated from the industry and also remarks / directions mentioned in the Hon'ble NGT Order along with analysis reports of the effluents samples (Stage wise) collected.**
4. Concerned file.

// T. C. F. B. O //



**Senior Environmental Engineer
(Task Force, UH-IV)**



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TELANGANA POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 040-23887500
Fax: 040-23815631
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BY REGD. POST WITH ACK. DUE

AIR (PREVENTION AND CONTROL OF POLLUTION) ACT 1981
(AS AMENDED BY ACT 47 OF 1987)

Order No. NLG-10/TGPCB/TF/HO/2024- 1144(c)

Date: 21.09.2024

Sub : TGPCB - M/s. Maruthi Cottex Ltd., Choutuppal (V) & (M), Yadadri Bhuvanagiri District - Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987 - Order dated 17.09.2024 of Hon'ble NGT, Chennai in Appeal No.62 of 2024 - **SUSPENSION OF CLOSURE ORDERS FOR FOUR WEEKS I.E. FROM 17.09.2024 TO 14.10.2024 AND PERMISSION TO OPERATE TREATMENT SYSTEM FOR TREATMENT AND DISPOSAL OF LTDS EFFLUENTS ONLY - ISSUED** - Reg.

TGPCB
Despatch No.
21 SEP 2024
Signature.

- Ref :**
1. OA.No.80 of 2020 filed before the Hon'ble NGT, Southern Zone, Chennai.
 2. OA.No.55 of 2022 filed before the Hon'ble NGT, Southern Zone, Chennai.
 3. CFO Order dt.28.09.2022 valid up to 31.12.2027.
 4. Hon'ble NGT, Chennai Order dated 16.07.2024 on OA No. 80 of 2020.
 5. Hon'ble NGT, Chennai Order dated 12.08.2024 on OA No. 80 of 2020.
 6. Closure Order No.NLG-10/TGPCB/TF/HO/2024- dated 31.08.2024
 7. Order dated 17.09.2024 of Hon'ble NGT, Chennai in Appeal No.62 of 2024.

* * * * *

1. **WHEREAS**, you are operating the industry located at Choutuppal (V) & (M), Yadadri Bhuvanagiri District and engaged in textile fabric processing with dying.
2. **WHEREAS**, vide reference 1st cited, Kalushya Parirakshana Samithi has filed an Original Application No.80 of 2020 before the Hon'ble NGT, Southern Zone, Chennai.
3. **WHEREAS**, vide reference 2nd cited, Sri Arige Veeraswamy, S/o. Arige Kistaiah, Tangadpalle Village, Choutuppal Mandal, Yadadri Bhuvanagiri District has filed an Original Application No.55 of 2022 before the Hon'ble NGT, Southern Zone, Chennai praying for compensation of Rs. 52,09,150/- or the quantum assessed by the experts, restore agriculture lands & bore wells of the applicant in Survey No.80, 78 and 250 and action against polluting industries.
4. **WHEREAS**, vide reference 3rd cited, the industry has obtained CFO of the Board vide order dt:28.09.2022 for fabric processing-1,50,000 Mtrs/day & Printed / dyed synthetic polyester cotton fabric - 1,50,000 Mtrs/day with validity up to 31.12.2027.
5. **WHEREAS**, vide reference 5th cited, as per the hearing held on 12.08.2024, the Hon'ble NGT issued Order dated 12.08.2024 in OA.No.80 of 2020 (SZ). The extract of the Hon'ble NGT order is submitted as below:

1. Pursuant to our last order dated 16.07.2024, the Telangana State Pollution Control Board (TGPCB) has filed a report dated 08.08.2024, in which, they have noted the following observations:-

a) M/s. Divi's Laboratories Pvt. Ltd., (Respondent -8): The industry improved the RO performance by increasing the set pressure of RO membrane, by increasing the auto flushing time duration of membrane and by conducting frequent Clean-In-Place (CIP) & de-scaling activity of RO membrane. Also, the industry has installed flow meters at RO Reject and MEE Inlet at existing ZLD system and at new ZLD system. The flow meters are connected to the TGPCB & CPCB servers.

b) M/s. Srimi Pharmaceuticals Pvt. Ltd, (Respondent - 9): The industry has installed online analyzers in the stack connected to the Boiler for monitoring of PM, SO₂ & NO₂ and the same are connected to the TGPCB & CPCB servers. The industry has provided PTZ camera at ETP and connected the same to TGPCB & CPCB servers.

- c) **M/s. Maruti Cottex Ltd.,** (Respondent-10): The Board vide order dated: 05.12.2023 issued directions for augmentation of ETP, RO and MEE system to treat the LTDS and HTDS effluent. The industry is yet to comply with the direction of augmentation of ETP, RO and MEE system to treat the LTDS and HTDS effluent. The industry is yet to comply the direction. Further, the Respondent industry vide letter dated: 06.08.2024 stated that they will not use any Hazardous chemical that would affect cloth nor environment as they are surrounded by Pharmacy and drug units which use harmful chemicals in their process.
2. Though the Respondents No.8 and 9 had complied with the requirements, the 10th Respondent is yet to comply with the direction of the augmentation of the ETP etc. The TGPCB also states that in view of the non-compliance, they may issue the closure order. If and when the closure order is issued, let that be brought to the knowledge of this Tribunal.
6. **WHEREAS,** vide reference 6th cited, the Board issued closure orders to the industry on 31.08.2024 for certain non-compliances and as per Hon'ble NGT order dated 12.08.2024 in OA No.80 of 2020 (SZ).
7. **WHEREAS,** vide reference 7th cited, the Hon'ble NGT, Chennai has passed the following order dated 17.09.2024 in appeal No.62 of 2024:
1. This is an appeal directed against the impugned order dated 31.08.2024 passed by the Telangana State Pollution Control Board vide Order No.NLG-10/TGPCB/TF/HO/2024-929, directing closure of the appellant's unit.
 2. Admittedly, the Project Proponent/Appellant has generates trade effluents of High Total Dissolved Solids (HTDS) of 800 KLD, for which, at the point of disposal, the Zero Liquid Discharge (ZLD) system is already in existence.
 3. The Telangana State Pollution Control Board has specifically stated that the industry shall segregate the effluents into Low Total Dissolved Solids (LTDS) and HTDS streams. The LTDS effluents (313.5 KLD), after treatment in ETP, shall be recycled for washing of fabric, bleaching, scouring, etc. The HTDS effluents (800 KLD), after treatment in ETP, shall be routed through the Reverse Osmosis (RO) System. The RO permeate shall be recycled back into the process, cooling tower makeup etc. and the RO rejects are evaporated in Multi Effect Evaporator (MEE) followed by Agitated Thin Film Dryer (ATFD) and the MEE condensate is reused for boiler feed. The ETP sludge and ATFD salts are disposed of in TSDF.
 4. Now, by virtue of the impugned order dated 31.08.2024, the appellant's factory is closed. The representative of the company, who is present along with the learned counsel, would state that whenever they are running the HTDS process, the LTDS process cannot be run and vice versa.
 5. Even earlier, it was agreed by the Project Proponent that they will augment the ETP which was not done by them as assured and the reason given by them is that they are financially constrained and also claimed that the production line discharging LTDS, actually does not have any TDS and can be discharged through the ZLD system, if insisted by the Telangana SPCB.
 6. In such circumstances, even if the Telangana SPCB wants to inspect, unless the unit is run, it cannot assess the nature of LTDS and HTDS effluents.
 7. Therefore, it is appropriate to stay the impugned order dated 31.08.2024 of the Telangana SPCB for a period of 4 (Four) weeks only from today and permit the unit to run the LTDS line only for 4 (Four) weeks from today.
 8. As and when the appellant's unit is ready for the same, it can request the Telangana SPCB.
 9. Upon such request from the appellant, the Telangana SPCB is directed to inspect and file a report before this Tribunal".
 10. Post the matter on **18.10.2024.**

8. **WHEREAS**, after careful consideration of the facts and order dated 17.09.2024 of the Hon'ble NGT, Chennai in appeal No.62 of 2024, **the Board hereby issues the permission to the industry to operate the treatment systems for treatment & disposal of LTDS effluents only for 4 (Four) weeks from 17.09.2024, i.e. upto 14.10.2024.**
9. **WHEREAS**, the TGSPDCL., Ltd., has been directed to restore the power supply to operate the treatment systems for treatment & disposal of LTDS effluents only for 4 (Four) weeks from 17.09.2024, i.e. upto 14.10.2024 to your industry.
10. These directions are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
11. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987), the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-
MEMBER SECRETARY

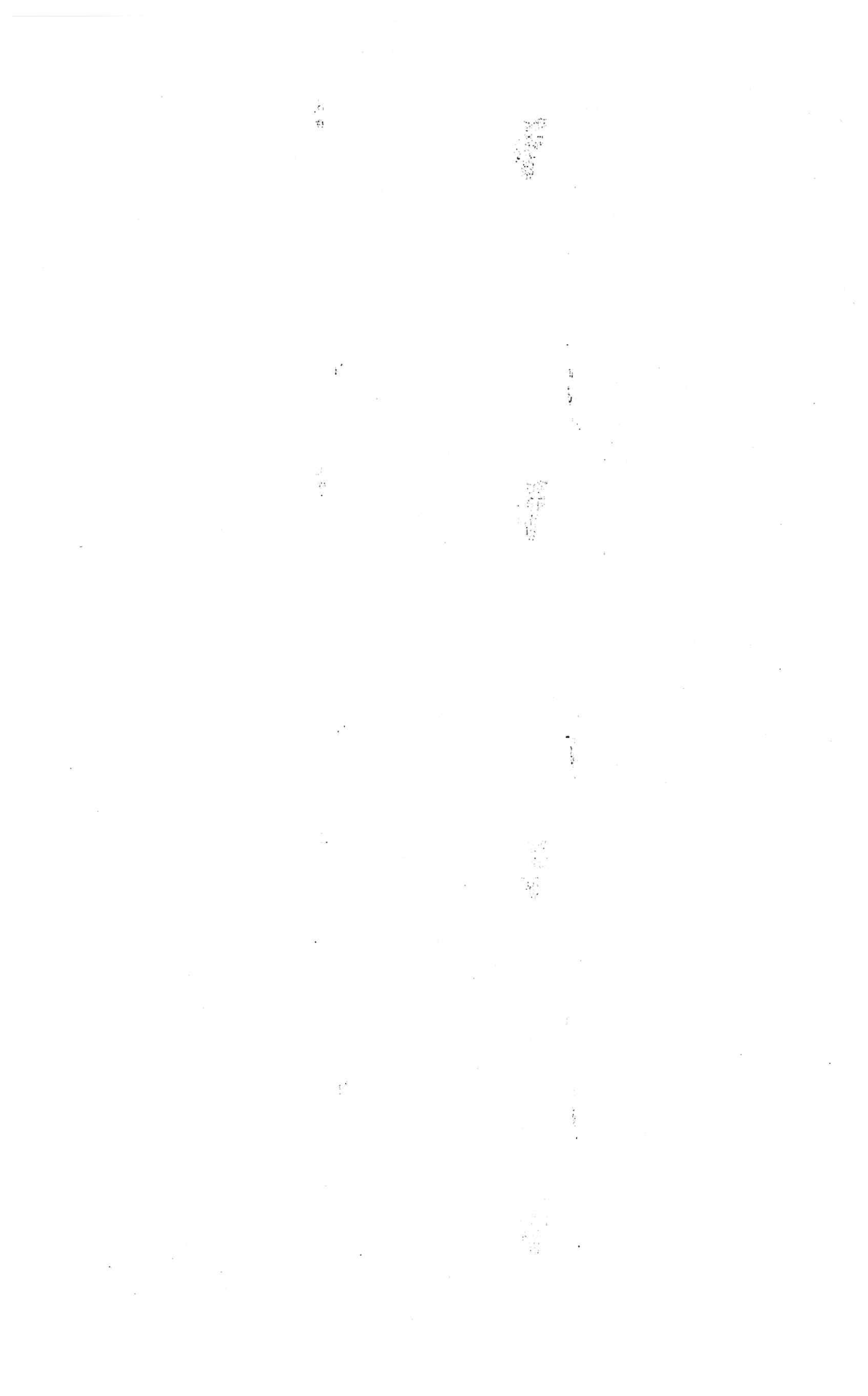
To
M/s. Maruthi Cottex Ltd.,
Choutuppal (V) & (M),
Yadadri Bhuvanagiri District.

Copy to:

1. The Superintending Engineer (Operations), TGSPDCL, Yadadri Bhuvanagiri District for favour of information.
2. The JCEE, ZO, RC Puram for information and necessary action.
3. The EE, RO-Nalgonda for information and necessary action. **The RO is instructed to inspect the industry as per the Hon'ble NGT order dated 17.09.2024 and submit a detailed report to the Legal Cell as instructed vide letter dated 20.09.2024. The report shall include the treatment details & its adequacy for treatment & disposal of effluents generated from the industry and also remarks / directions mentioned in the Hon'ble NGT Order along with analysis reports of the effluents samples (Stage wise) collected.**
4. Concerned file.

// T. C. F. B. O //


Senior Environmental Engineer
(Task Force, UH-IV)





24 TELANGANA POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No.NLG-10/TGPCB/TF/HO/2024-1144(C)

Dt:21.09.2024

Sub :	TGPCB - M/s. Maruthi Cottex Ltd., Choutuppal (V) & (M), Yadadri Bhuvanagiri District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) and Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - Temporary Restoration of Power Supply for a period from 17.09.2024 to 14.10.2024 - Orders Issued - Reg.
Ref :	1. Order No.NLG-10/TGPCB/TF/HO/2024-929, Dated:31.08.2024. 2. Order No.NLG-10/TGPCB/TF/HO/2024-931, Dated:31.08.2024. 3. Order dated 17.09.2024 of Hon'ble NGT, Chennai in Appeal No.62 of 2024. 4. Order No.NLG-10/TGPCB/TF/HO/2024- Dated:21.09.2024.

In the 1st reference mentioned above, the Telangana Pollution Control Board has issued Closure Orders to **M/s. Maruthi Cottex Ltd., Choutuppal (V) & (M), Yadadri Bhuvanagiri District** for not complying with Board directions and Consent conditions, thereby causing water & air pollution in the area under Section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) and under section 31(A) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).

As per the powers vested under Section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) and under section 31(A) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987), the Board issued directions to the Telangana Southern Power Distribution Company Ltd. to **disconnect the power supply to M/s. Maruthi Cottex Ltd., Choutuppal (V) & (M), Yadadri Bhuvanagiri District vide reference 2nd cited.**

The Hon'ble NGT, Chennai has passed the following order dated 17.09.2024 in appeal No.62 of 2024:

"Therefore, it is appropriate to stay the impugned order dated 31.08.2024 of the Telangana SPCB for a period of 4 (Four) weeks only from today and permit the unit to run the LTDS line only for 4 (Four) weeks from today.

As and when the appellant's unit is ready for the same, it can request the Telangana SPCB.

Upon such request from the appellant, the Telangana SPCB is directed to inspect and file a report before this Tribunal".

Post the matter on **18.10.2024.**

After careful consideration of the facts and order dated 17.09.2024 of the Hon'ble NGT, Chennai in appeal No.62 of 2024, the Board issued the suspension of closure orders and permission to the industry to operate the treatment systems for treatment & disposal of LTDS effluents only for 4 (Four) weeks, from 17.09.2024, i.e. upto 14.10.2024 vide reference 4th cited.

In view of the above, the Board hereby directs the TGSPDCL to restore the power supply to **M/s. Maruthi Cottex Ltd., Choutuppal (V) & (M), Yadadri Bhuvanagiri District for a period from 17.09.2024, i.e. upto 14.10.2024 to operate** treatment systems for treatment & disposal of LTDS effluents only. These directions are issued under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

Sd/-
MEMBER SECRETARY

To
**The Superintending Engineer (Operations),
Telangana Southern Power Distribution Company Ltd.,
Yadadri Bhuvanagiri District.**

Copy to :

1. The JCEE, ZO-RC Puram for information and necessary action.
2. The EE, RO-Nalgonda for information and necessary action.
3. Concerned File.

T. C. F. B. O

**Senior Environmental Engineer
(Task Force, UH-IV)**

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Annexure - IV

Item No.06:

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No.80 of 2020 (SZ)

IN THE MATTER OF:

SUO MOTU.

... Applicant(s)

Versus

Union of India and Ors.

...Respondent(s)

Date of hearing: 12.08.2024.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Suo Motu.

For Respondent(s): Mr. Mohamed Aathic represented
Mrs. H. Yasmeen Ali for R2, R4 to R7.
Ms. C.P. Kavitha Ranjini represented
Mr. T. Sai Krishnan for R3.
Mr. Sanjay represented
M/s. Janani Shankar, R. Parthasarathy for R8.
Mr. S. Sai Sathya Jith for R9.
M/s. Ambili Menon for R10.
Mr. R. Thirunavukarasu for R11.

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ORDER

1. Pursuant to our last order dated 16.07.2024, the Telangana State Pollution Control Board (TGPCB) has filed a report dated 08.08.2024, in which, they have noted the following observations:-

- a) **M/s. Divi's Laboratories Pvt. Ltd., (Respondent – 8):**
The industry improved the RO performance by increasing the set pressure of RO membrane, by increasing the auto flushing time duration of membrane and by conducting frequent Clean-In-Place (CIP) & de-scaling activity of RO membrane. Also, the industry has installed flow meters at RO Reject and MEE Inlet at existing ZLD system and at new ZLD system. The flow meters are connected to the TGPCB & CPCB servers.
- b) **M/s. Srinu Pharmaceuticals Pvt. Ltd., (Respondent – 9):**
The industry has installed online analyzers in the stack connected to the Boiler for monitoring of PM, SO₂ & NO₂ and the same are connected to the TGPCB & CPCB servers. The industry has provided PTZ camera at ETP and connected the same to TGPCB & CPCB servers.
- c) **M/s. Maruti Cottex Ltd., (Respondent-10):**
The Board vide order dated: 05.12.2023 issued directions for augmentation of ETP, RO and MEE system to treat the LTDS and HTDS effluent. The industry is yet to comply with the direction of augmentation of ETP, RO and MEE system to treat the LTDS and HTDS effluent. The industry is yet to comply the direction. Further, the Respondent industry vide letter dated: 06.08.2024 stated that they will not use any Hazardous chemical that would affect cloth nor environment as they are surrounded by Pharmacy and drug units which use harmful chemicals in their process.

2. Though the Respondents No.8 and 9 had complied with the requirements, the 10th Respondent is yet to comply with the direction of the augmentation of the ETP etc. The TGPCB also states that in view of the non-compliance, they may issue the

closure order. If and when the closure order is issued, let that be brought to the knowledge of this Tribunal.

3. Post the matter on 02.09.2024.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

O.A. No.80/2020 (SZ),
12th August, 2024.AD.



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Item No.22:

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No.80 of 2020 (SZ)

IN THE MATTER OF:

SUO MOTU.

... Applicant(s)

Versus

Union of India and Ors.

...Respondent(s)

Date of hearing: 02.09.2024.

Matter stands adjourned to 30.09.2024.

